

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2001 OF 2020

MANOJ K DAGA

Appellant(s)

VERSUS

ISGEC HEAVY ENGINEERING LIMITED & ORS.

Respondent(s)

O R D E R

We are not inclined to interfere with the order passed by the Tribunal as the case is listed before the NCLAT on 12.03.2020. The NCLAT may decide the matter, if possible on 12.03.2020, or as expeditiously as possible. The CoC may hold the meeting, but the order not to be given effect to till 12.03.2020.

The NCLAT may consider whether it is appropriate to extend the aforesaid order or not, of not giving effect to CoC decisions.

The appeal is disposed of accordingly.

.....J.  
[ ARUN MISHRA ]

.....J.  
[ INDIRA BANERJEE ]

New Delhi;  
MARCH 06, 2020.

ITEM NO.47

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2001/2020

MANOJ K DAGA

Appellant(s)

VERSUS

ISGEC HEAVY ENGINEERING LIMITED & ORS.

Respondent(s)

(IA No.41609/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.41608/2020-EX-PARTE STAY )

Date : 06-03-2020 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s) Mr. Sanjay Hegde, Sr. Adv.  
Ms. Sarvagya Trivedi, Adv.  
Mr. Pranjal Kishore, Adv.  
Mr. Varun Varma, Adv.  
Mr. Bharat Thakorlal Manubarwala, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is disposed of in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed  
of.

(JAYANT KUMAR ARORA)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER

(Signed order is placed on the file)